

**GOVERNMENT OF INDIA  
ENVIRONMENT, FORESTS AND CLIMATE CHANGE  
LOK SABHA**

UNSTARRED QUESTION NO:1440  
ANSWERED ON:02.12.2014  
ACTION AGAINST POLLUTING INDUSTRIAL UNITS  
Meghwal Shri Arjun Ram

**Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:**

- (a) whether instructions have been issued to the Central Pollution Control Board to take action against industrial units polluting the river Ganga;
- (b) if so, the details thereof and the action taken in this regard so far;
- (c) whether the clean Ganga project is also being monitored by the Court; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a)&(b) Yes Sir. The National Green Tribunal (NGT) on 6th May, 2014 directed Central Pollution Control Board (CPCB) and Uttar Pradesh Pollution Control Board (UPPCB) to monitor the identified 956 industrial units in the State of Uttar Pradesh, which discharge their effluent into the River Ganga and its tributaries and submit a report to NGT. The CPCB in compliance of the Order conducted inspections jointly with UPPCB and the inspection reports have been placed in public domain as directed by the NGT.

Also, on directions of Hon'ble Supreme Court dated 29th October, 2014, the NGT is further considering the issue of industrial pollution of River Ganga. As per the latest NGT order dated 17th November, 2014, all the industries (i) discharging their untreated industrial effluent directly or indirectly into the River Ganga and/or any of its tributaries, (ii) operating without consent of the concerned Boards and (iii) have not installed any Effluent Treatment Plant or any requisite pollution control devices, shall be directed to stop their activities except with the specific orders of the Tribunal.

(c)&(d) Yes Sir. The Hon'ble Supreme Court in its order dated 3rd September, 2014 has directed to "detail the stages through which the projects relating to cleaning of Ganga would progress and the estimated time-frame within which such stage wise progress will be achieved". Accordingly the Ministry of Water Resources, River Development and Ganga Rejuvenation has submitted action plan to Hon'ble Supreme Court.